

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF S K S TEXTILES LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor S K S Textiles Limited
2.	Date of incorporation of corporate debtor 20-10-1997
3.	Authority under which corporate debtor is incorporated / registered ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor L17000MH1997PLC111406
5.	Address of the registered office and principal office (if any) of corporate debtor Registered office: H No. 1246/1K, GALA: 1-9, 1 st Floor, Bldg B-4, Prithvi Complex, Kalher Village, Thane, Maharashtra – 421302, India
6.	Insolvency commencement date in respect of corporate debtor 28th September 2022 (As per order of Hon. NCLT, Mumbai Bench in CP (IB) No.799/MB-IV/2021) Order Received on 30 th September 2022
7.	Estimated date of closure of insolvency resolution process 27 th March 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional Anurag Jain IBBI/PA-001/IP-P01049/2017-2018/11732
9.	Address and e-mail of the interim resolution professional, as registered with the Board Registered Address: 1401 Oriental Heights, Sector-44, Plot-158, Seawoods West, Navi Mumbai, Maharashtra – 400706. Registered Email ID: ipanuragjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Communication Address: Resolve- IPE Private Limited, 1003, 10 th Floor, Satra Plaza, Sector 19D, Palm Beach Road, Vashi, Navi Mumbai - 400 703. Process Specific Email ID: sks@resolvegroup.co.in
11.	Last date for submission of claims 12 th October 2022
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional Name the class(es) NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: http://ibbi.gov.in/downloadform.html Physical Address: As in (10) above Please refer Note 1 for applicable form.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **S K S Textiles Limited** on **28th September 2022**.

The creditors of **S K S Textiles Limited**, are hereby called upon to submit their claims with proof on or before **12th October 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.


A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Note 1: The submission of claim is to be made in accordance with Chapter 4 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proofs is to be submitted in the following specified forms along with documentary proof in support of the claim:

- FORM B : Claim by operational creditors except workmen and employees
- FORM C : Claim by financial creditors
- FORM CA: Claim by financial creditors in a class
- FORM D : Claim by a workman or an employee
- FORM E : Claim submitted by an authorised representative of workmen or employees
- FORM F : Claim by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.

Anurag Jain
Insolvency Professional
IBBI Registration No: IBBI/PA-001/IP-P01049/2017-2018/11732
IBBI Registered E-mail: ipanuragjain@gmail.com
AFA Valid upto: 13-Dec-2022



Insolvency Professional Entity: Resolve – IPE Private Limited
IBBI Registration No: IBBI/IPE/0120
Communications Address: 1003, 10th Floor, Satra Plaza, Sector 19D, Palm Beach Road, Vashi, Navi Mumbai - 400 703, India.
Process Specific Email ID: sks@resolvegroup.co.in

Date : 01-10-2022
Place : Navi Mumbai

बैंक ऑफ इंडिया
Bank of India

Specialised Asset Recovery Management Branch
Mezzanine Floor, 70/80 M. G. Road, Fort, Mumbai-400 001
Tel. 022-22673549, E-mail : SARF.MumbaiSouth@bankofindia.co.in

CORRENDUM

This is with reference to the 'E-Auction for Sale of Movable/Immovable Properties' advertisement of the Bank of India published in The Free Press Journal dated 28/09/2022 on page No. 16; in which please read the Reserve Price against Sr. No. 1 as "Rs. 120.00 Lakhs" instead of "Rs. 118.00 Lakhs."

Sd/-
Authorized Officer
Bank of India

pnb
punjab national bank
Together for the better

SASTRA DIVISION, 3rd FLOOR, EAST WING, PLOT NO. 4, SEC. 10, DWARKA, NEW DELHI (Email: horecovery@pnb.co.in / hosastrawilful@pnb.co.in)

To, Date: 18.07.2022

1. M/s. Videocon Industries Limited
2. Sh. Venugopal N. Dhoot (CMD / Guarantor)
3. Sh. Raj Kumar N. Dhoot (Guarantor)
4. Sh. Pradeep Kumar N. Dhoot (Guarantor)

In terms of RBI Master Circular No. DBR. No. CID.CB.22.20.16.003/15-16 dated July 01, 2015, a Show Cause Notice Dated 03.07.2020 was issued to you and you were informed, if you so desire, you can make a representation to the Bank within 15 days from receipt of notice, as to why you should be not classified as willful defaulter.

Pursuant to the issuance of SCN, since no representation against SCN was received, identification order dated 05.10.2021 identifying you as willful defaulter was issued by the committee for identification of Willful Defaulter. Your representation dated 17.11.2021 against the identification order was received. Upon receipt of the said representation dated 17.11.2021, as a measure of natural justice and in compliance of direction of Review Committee, it was decided to provide an opportunity of personal hearing to you before the identification committee which was scheduled on 25.05.2022. Since, you did not attend the personal hearing scheduled on 25.05.2022, the identification committee decided that order dated 05.10.2021 issued by the committee for identification of Willful Defaulter, identifying the borrower and its directors/guarantors i.e. M/s. Videocon Industries Limited, Sh. Venugopal N. Dhoot (CMD / Guarantor), Sh. Raj Kumar N. Dhoot (Guarantor) and Sh. Pradeep Kumar N. Dhoot (Guarantor) for the reason of "Capacity to Pay" holds good.

The committee also directed that the account along with representation dated 17.11.2021 against identification order be placed before Review Committee headed by the MD & CEO of the Bank for further Proceedings.

Sd/-
(Ashok Kumar Mishra)
Member of Identification Committee

State Bank of India

Stressed Assets Recovery Branch, 6th Floor, "The International", 16, Maharshi Karve Road, Churghate, Mumbai - 400 020. Phone: 022 - 22053163 / 64 / 65, Email: sbi.05168@sbi.co.in

POSSESSION NOTICE(Under rule 8(1)) (For Immovable Property)

Whereas, The undersigned being the Authorized Officer for State Bank of India, the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002) and in exercise of powers conferred under section 13(12) of the said Act with Rule 9 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notice calling upon the following borrowers to repay the amount mentioned in the notice with further interest, incidental expenses and cost within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 9 of the said rules on 29.09.2022.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of State Bank of India for the amount given below and interest and other expenses thereon.

Name of the Borrower / Loan Account No.	Balance Outstanding (Rs)/int & cost	Description of Mortgaged Property	Date of Demand Notice	Date of Symbolic Possession
Mr. Gautam Fusatal Jain	Rs. 18,26,462.00/- (Eighteen Lacs Twenty Six Thousand Four Hundred Sixty two Only)	Flat No.306, 3rd Floor, Building No. D, Lakhans Orchard Wood, Survey No. 16, Hissa No. B, Village Mulgaon Budurak, Taluka Khalapur, Dist.raigad-410 202.	14.03.2022	29.09.2022

Date : 01.10.2022
Place : Mumbai

Sd/-
Authorized Officer
State Bank of India

BRIHANMUMBAI MAHANAGARPALIKA

Department	Chief Engineer (SWM)
Sub Department	Dy. Chief Engineer (SWM) planning
BID Invitation No.	Bid No. 7200036925
Subject	Manufacturing & Supply of refuse collection storage facility at various locations in wards.
Bid Start Date & Time	01.10.2022 from 11:00 Hrs.
Bid End Date & Time	20.10.2022 at 11:00 Hrs.
Pre-Bid Meeting	10.10.2022 at 15:00 Hrs. in the office of Ch. Eng. (SWM), Grant Road (W)
Web Site	http://portal.mcgm.gov.in
Contact officer	Executive Engineer (Solid Waste Management) Planning
A) Name	Shri. Jaydeep More
B) Telephone	022-23844450
C) Mobile No.	9969666505
D) E-mail	ee1swm.pl@mcgm.gov.in
PRO/1469/ADV/2022-23	Sd/- Executive Engineer (SWM) Planning
Let's together and make Mumbai Malaria free	

Fullerton & Grishabhakti
FULLERTON INDIA HOME FINANCE COMPANY LIMITED

Corporate Off. : Fr. 5 & 6, B-Wing, Supreme IT Park, Supreme City, Powai, Mumbai - 400 076
Regd. Off. : Megh Towers, Fr. 3, Old No. 307, New 165, Poonamallee High Road, Maduravoyal, Chennai - 600 095

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the Authorized Officer of Fullerton India Home Finance Company Limited (FIHFC) under the Act and in exercise of the powers conferred under Section 13(12) of the Act read with Rule 9 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :

Sr. No.	Loan Amount No., Name of the Borrower/ Co-Borrowers Property Details as the case may be	Date of Demand Notice U/s-13(2) and Total Outstanding
1	LAN : 606439210808483 (1) NAUSHAD HASIN AKHTAR SHAIKH, S/o HASIN AKHTAR SHAIKH, (2) ANAVARI KHATOON, W/o NAUSHAD HASIN AKHTAR SHAIKH Add. 1 : MEM 95 RN 45 MOHD RAFIQ NAGAR, DUMPING ROAD, NEAR SAI BABA MANDIR, GOVANDI MUMBAI, MAHARASHTRA - 400043. Add. 2 : FLAT NO. 307, 3 rd FLOOR, BRAMHA HEIGHTS, SITUATED AT SURVEY NO. 156, PLOT NO. 7, 8 & 9, MAMDAPUR, NERAL, TALUKA KARIAT, DISTRICT RAIGAD - 410 101.	Date : 21.09.2022 Rs. 11,43,440/- (Rupees Eleven Lakh Forty Three Thousand Four Hundred Forty only) NPA Date : 31.08.2022
2	LAN : 601807510224180 (1) MADHUKAR SHANKAR JOGGDAND, S/o SHANKAR JOGGDAND, (2) SARASWATI M JOGGDAND, W/o MADHUKAR JOGGDAND, (3) MADHUKAR CONSTRUCTION, (4) SARASWATI M CONSTRUCTION Add. 1 : PLOT NO. 355, ROOM NO. D-44, GOOD LUCK CHS, CHAROKP, SECTOR - 3, KANDIVALI (WEST), MUMBAI - 400067.	Date : 21.09.2022 Rs. 50,34,678/- (Rupees Fifty Lakh Thirty Four Thousand Six Hundred Seventy Eight only) NPA Date : 31.08.2022
3	LAN : 601807210101165 & 60180751011595 (1) HITESH NANDALAL JAIN, S/o NANDALAL JAIN, (2) NANDAL SHIVAL JAIN Add. 1 : NEAR VATTI SAMAJ HALL, SATPATI, PALGHAR, THANE, MAHARASHTRA - 401405. Add. 2 : FLAT NO. 203, 2 nd FLOOR, KESHAV KUNJ, SITUATED AT PLOT NO. 212/20, OPPOSITE AMBEWADI BUS STOP, ALLYATI, SATPATI, PALGHAR - 401405.	Date : 21.09.2022 Rs. 18,46,005/- (Rupees Eighteen Lakh Forty Six Thousand Five Only) NPA Date : 31.08.2022

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that FIHFC is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, FIHFC shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. FIHFC is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), FIHFC also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the FIHFC. This remedy is in addition and independent of all the other remedies available to FIHFC under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of FIHFC and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Sd/-
Authorized Officer
FULLERTON INDIA HOME FINANCE COMPANY LIMITED

PUBLIC NOTICE

General public is hereby informed that my client is in the process of negotiation and investigating the right, title and interest of (i) Mr. Vinod Govindram Bakhrue and (ii) Ms. Meesha Vinod Bakhrue to all the shares of M/s. Meesha Air Industries Pvt. Ltd. (hereinafter referred to as the "said Shares"), a Company incorporated under Companies Act 1956, on 03 September 1986 having its registered address at Plot No. 77A, CIDCO Service Industries, Sec-23, Turbhe, Navi Mumbai- 400705 (hereinafter referred to as the "said Company") along with all its assets including the leasehold rights in respect of the immovable property being all that piece and parcel of land known as Plot No.A-12 having admeasuring area 1800 sq. mtrs. or thereabouts, lying, being and situated in the Patalganga Industrial Area, within the village limits of Raiga, Taluka - Khalapur and District Raigad, within the limits of Registration Raigad and Sub-Registration District Khalapur, and bounded as follows that is to say: On or towards East: Plot No.A-11, On or towards West: MIDC Road, On or towards North: MIDC Road, On or towards South: Part of Plot No. A-13 (hereinafter referred to as the "said Property") and the Plant and Machinery installed at the said Property. All persons/entities having any right, title or interest over the said Shares, said company, said Property or Plant and Machinery, in this regard, are hereby required to make the same known in writing, along with documentary evidence, to the undersigned within a strict period of 15 (fifteen) days from the date of publication of notice in newspaper, failing which such right, title, benefit, interest, share, claim and / or demand of whatever nature, if any, shall be deemed to have been waived and / or abandoned and no such claim will be deemed to exist.

Dated this 1st day of October, 2022

Triveni Ravi Chhalvadi
ADVOCATE, HIGH COURT
B-10/0/5, Sector-1,
Behind Sai Baba Mandir,
Vashi, Navi Mumbai 400703
Mobile No. 8679119732

Public Notice

We, Kotak Mahindra Bank Limited, (KMBL), for our Banking and other related business including setting up Automated Teller Machine (ATM) desire to take on Leave and License for a period of 9 (Nine) years, the property, more particularly described in the schedule hereunder written, from the by persons name herein below.

People at large and all the concerned, private individuals, government/ semi-government institutions / bodies / authorities, if has got any right, title, interest, or share in properties herein mentioned or anybody who has objection for the aforesaid transaction are herewith publicly informed to raise their objection in writing with copies of all the supportive documents to the undersigned within 7 days from publication of this public notice. If the objections are not received by the undersigned in writing along with copies of all supportive documents within 7 (Seven) days from publication of this public notice, then it will be construed that the title to the said properties are clear and that all such concerned have waived their rights and all such concerned shall be estopped from raising any objections thereafter and that we shall proceed thereafter further in the execution of the Leave and License Agreement or such agreements and all such persons shall be estopped from raising any objections to such transaction thereafter.

Schedule of the Property to be taken on Leave and License

All That the piece and parcel of commercial Property being Shop No. 09 and 10 collectively admeasuring an area of 702 Sq ft, carpet area (approx.), along with Mezzanine/Loft area 344 Sq. ft, carpet area (approx.), situated on Ground Floor in building name "Krishna Heights Apartment" constructed on Plot No 04 /05, bearing Survey No 235/11/1, situated at village Mhasul, within the limits of Nashik Municipal Corporation, Tal and Dist. Nashik.

Proposed Licensors
Mr. Vijay Bhaurao Baviskar/Mrs. Surekha Vijay Baviskar and Mr. Niraj Vijay Baviskar All residing at Plot No 14, Kandisa, Saptashrungi Colony, Old Ganagpur Naka, Nashik-422013 being the Developers and Partners of M/s. Sai Vijay Construction.

Legal Department
Kotak Mahindra Bank Limited,
Kotak Infinity, 5th Floor, Building No.21, Infiniti Park,
off Western Express Highway, General A K Vaidya Marg, Malad (East), Mumbai 400 097.

बैंक ऑफ इंडिया
Bank of India

Gokhware Branch - "Tushar Bungalow", At & P.O. Gokhware, Vasai Road (East), Dist. Palghar, Phone: 022-2464711, 2464712
Email: Gokhware.MumbaiNorth@bankofindia.co.in

Appendix IV
POSSESSION NOTICE
[Rule-8 (1)]
(For Immovable Property)

Whereas, The undersigned being the Authorized Officer of the Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 20.05.2022 calling upon the borrower / mortgagor / guarantor M/s. Lata Himmat Jadhav and Mr. Himmat Kashinath Jadhav to repay the amount mentioned in the notice being Rs. 22,42,000.00 (Rupees Twenty Two Lakh Forty Two Thousand Only) (contractual dues upto the date of notice) with further interest thereon @ 8.75 % p.a compounded with monthly rests, and all costs, and expenses incurred by the bank, till repayment by you within a period of 60 days from the date of this notice.

The borrower/mortgagor/guarantor having failed to repay the amount, notice is hereby given to the borrower and public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with the Rule 8 of the said Rules, 2002 on this 29th Day, September 2022.

The borrower / mortgagor / guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of India, Gokhware Branch for an amount of Rs. 22,42,000.00 (Rupees Twenty Two Lakh Forty Two Thousand Only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of Section (13) of the Act, in respect of the time available, to redeem the secured assets.

Description of Immovable Property
EQM of Flat No. D 102, 1st floor, Joshua Dreams Mansion, C R Rajani Road, Near St. A C H School, Hetkar Aali, Vasai - 401201.

Place: Vasai
Date: 29.09.2022

Sd/-
Authorized Officer
Bank of India

MANAPPURAM HOME FINANCE LTD.
FORMERLY MANAPPURAM HOME FINANCE PVT LTD
CIN : U65923K12010PC039179

Manappuram Home Finance Ltd. Unit 301-315, 3rd Floor, A wing, Kanakia Wall Street, Andheri-Kurla Road, Andheri East, Mumbai - 400093, contact No.022-68194000/022-66211000.

CORRENDUM
TO AUCTION SALE NOTICE UNDER SARFAESI ACT, 2002
(For sale of the following assets)

Manappuram Home Finance Ltd. has issued auction notice for sale of secured assets of the following under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with the Security Interest (Enforcement) Rules, 2002 published in this News Paper dated 04th February 2022. The last date for deposit of EMD, Submission of tender form and date & time of auction are extended to 17/10/2022 at 3:00 PM for the sale of the following assets at Manappuram Home Finance Ltd, Flat No 409, 4th Floor, Chandulal Joshi Building, Vasant Vihar Co-op Housing Society Ltd., Vallipier Road (Good shed Road), Opp. Kalyan Railway Station, Kalyan (West), Thane, Maharashtra 421301.

Sr. No.	Name of Borrower(s)/Co-Borrowers/Guarantors/Loan Account No./BRANCH	Details of the Secured Asset	Revised Reserve Price (Rs) & EMD	Last auction details
1	SANJAY RAMCHANDRA PAWAR, SANJANA SANJAY PAWAR/WALY0000891/KALYAN	Flat No 209, 2nd Floor, A Wing, Datta VILLA CHSL Navghar Road, Thane, P.O Bhayandar East, Thane, Maharashtra, Pin: 401105	Rs. 23, 00, 000/- & Rs. 5, 75, 000/-	05-03-2021 TILL 3:00 PM

All other terms and conditions of the sale notice and tender form shall remain unchanged.

Date : 01/10/2022
Place : Mumbai

Sd/-
Authorized Officer
Manappuram Home Finance Ltd

MOTILAL OSWAL HOME FINANCE LIMITED
Formerly known as Aspire Home Finance Corporation Ltd
Regd. Office: Motilal Oswal Tower, Rahimtullah Sayani Road, Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025, Tel: (022) 47189999
Web: www.motilaloswal.com, Email: hqenquiry@motilaloswal.com

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)

Whereas the undersigned being the Authorized Officer of the Motilal Oswal Home Finance Limited (Formerly known as Aspire Home Finance Corporation Ltd), under the Securitization and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower(s) to repay the amount as mentioned against each account within 60 days from the date of notice(s)/date of receipt of the said notice(s).

The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Motilal Oswal Home Finance Limited, for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Loan Agreement No./Name of the Borrower/Co Borrower/Guarantor	Demand Notice date & Amount	Date of possession taken	Description of the Property/ies mortgaged
1	LKXAR00315-160017881 Ramesh Dagdu Mandekar & Meena Ramesh Mandekar	18-08-2018 for Rs. 1179795/-	27.09.2022	Flat No 205, 2nd Floor, S. No. 68, H. No. 7 Sai Pratima, Ambermath, Dist - Thane, Village Done, Vangani, Nr. Done Village Water Tank, Thane-421503 Maharashtra
2	LXVAP00216-170040305 Rajendra Prabhat Lal & Bimladevi Rajendra Lal	23-12-2020 for Rs. 536082/-	27.09.2022	Flat No - 201, Second Floor, Survey No - 146, Plot No - 8, Pramukh Nagar, Sai Darshan Residency, Village Pardi, Sadhpore, Valsad, Gujarat - 396020

Place: Maharashtra / Gujarat
Dated: 01.10.2022

Sd/-
Authorized Officer
(Motilal Oswal Home Finance Limited)

ICICI Bank
ICICI Bank Ltd., ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400 051. Phone No. 022 6696 2422 .

Whereas the Authorized officer of ICICI BANK LIMITED ("the Bank") under the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 ("SARFAESI Act") has in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued, Demand Notice dated September 14, 2022 under section 13(2) of the said Act, calling upon the Borrower-/M/s Bagade Jewellers Pvt Ltd, having its registered office at Light House, 4th floor, B-8 Kondhwa- Bibewadi, Pune- 411 037, Maharashtra, India and Directors/ Guarantors/ Security providers, (1) Mr. Ganesh Ashok Bagade (2) Mr. Bhushan Pradeep Bagade and (3) Mr. Ashok Bagade, all residing at Florentine Villa, Soc. R.H.No. 03 Sohan Bhagat Ghore, Pune- 411 011, Maharashtra, to pay the amount mentioned in the said Demand Notice being ₹ 12,10,78,364.93 (Rupees Twelve Crores Ten Lakh Seventy-Eight Thousand Three Hundred and Sixty Four and Ninety Three Paise only) as on June 30, 2022 together with further interest at the contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. within 60 days from the date of the said Notice(s). Please note that due to non-payment of dues, your Account has already been classified as Non-Performing Assets (NPA) as on May 23, 2022 in accordance with the directions or guidelines relating to assets classifications issued by the Reserve Bank of India. The demand notice(s) dated September 14, 2022 sent by registered AD has / have been returned undelivered.

However, this Notice is hereby given to the Borrower / Guarantors / Security providers to pay to the Bank within 60 days from the date of publication of this Notice, the amount indicated hereinabove dues as on date together with further interest at contractual rates on the aforesaid amount and incidental expenses, costs, charges, etc. The debt due to the Bank is a debt secured against the below mentioned property and the same is mortgaged as security interest created in favour of the Bank.

If the Borrower/ Guarantors/ Security Providers fails to make payment to the Bank as aforesaid, then the Bank shall proceed against the secured assets mentioned below under Section 13(4) of the SARFAESI Act and the application rules entirely at the risks of the concerned Borrower / Guarantors / Security Providers, as to the costs and consequences. The Borrower/ Guarantors/ Security providers can collect the original notice and complete details from the Authorized Officer.

The Borrower/ Guarantors/ Security Providers, are prohibited under Section 13(13) of the SARFAESI Act to transfer the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of the Bank. Any contravention of the provisions of the SARFAESI Act will render the Borrower/ Guarantors/ Security Providers responsible for the offence and liable to the penalty in accordance with the SARFAESI Act, 2002.

DESCRIPTION OF THE SECURED ASSETS/ PROPERTIES TO BE ENFORCED

1. All part & parcel of the property being Bungalows named as "REGAL" referred to as Unit No. B, as per completion certificate, situated in middle comprising of lower ground floor admeasuring about 96.18 sq.mtrs; upper ground floor admeasuring about 97.34 sq.mtrs; first floor admeasuring about 97.84 sq.mtrs; and second floor admeasuring about 87.52 sq.mtrs, along with attached terrace admeasuring 60.60 sq.mtrs and top terrace admeasuring about 60.76 sq.mtrs along with the garden admeasuring about 73.29 sq.mtrs, totally admeasuring about 453.4165 sq.mtrs, equivalent to 4885 sq. ft. (Carpet Area), equivalent to total build up area admeasuring 603.81 sq.mtrs, i.e. 6497 sq. ft. constructed on the land bearing S. No. 29/29, situated of village-Kondhwad Khurd, Pune within the limit of Pune Municipal Corporation and within registration sub dist. Taluk-Haveli, Dist. Pune admeasuring 897.58 sq.mtrs., owned by Bagade Jewellers and bounded as under:

East : By Bungalow Royal and beyond that Road
West : By Bungalow Imperial beyond that Plot No. 28.
South : By road abutting to bungalow
North : By 30 ft. wide road.

2. All part & parcel of the Flat No.402 on the fourth floor, admeasuring about 88.37 sq.m. equivalent to approx.. 952 sq. ft. carpet area as RERA Act with exclusive balcony area admeasuring 1.87 sq. mtrs. in 'A' Wing in "KANAKIA PARIS" constructed on the land and ground bearing CTS No. 629/1284/B admeasuring about 7358.60 Sq.mtrs free sale land from and out of total land 17593 Sq. mtrs. Situated at Bandra East Taluka Andheri, Dist. Mumbai Suburban at Ambedkar Nagar, Maharashtra and bounded as under together with all buildings and structure thereon, fixtures, fittings and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future, and owned by Mr. Bhushan Pradeep Bagade.

Date : October 01, 2022
Place : Mumbai

Sd/-
Authorized Officer
ICICI Bank Limited

PUBLIC NOTICE

NOTICE is hereby given to the public that our client is negotiating with (1) MS KINNARI PRAMODKUMAR JAIN (2) MS VAISHALI PRAMODKUMAR JAIN (3) MR. DIVYANG PRAMODKUMAR JAIN and (4) MR. SHWETANG PRAMODKUMAR JAIN, having office at Office No. 06, Engineers Premises 93-95, Mumbai Samachar Marg, Fort, Mumbai 400 001 for outright purchase of their office premises and shares more particularly described in the Schedule hereunder written ("the Premises").

Any person having any valid claim or right in respect of the under mentioned Premises or any part thereof by way of sale, exchange, tenancy, mortgage, charge, gift, trust, inheritance, possession, lease, lien, right of way, development rights, easement or otherwise however is hereby required to intimate to the undersigned in writing with supporting documentary evidence at the address below within 14 days from the date of publication of this notice of his such claim, if any, failing which the transaction shall be completed without reference to such claim, and the claims, if any, of such person shall be treated as waived and not binding on our client.

THE SCHEDULE

HEREIN ABOVE REFERRED TO

All rights, title and interest in 5 (Five) fully paid-up equity shares each of Rs. 50/- (Fifty) aggregating to Rs.250/- (Rupees two hundred and fifty only) comprised in Share Certificate No. 06 bearing distinctive numbers 26 to 30 (both inclusive) issued by the 'Engineers Premises Co-operative Society Limited' and incidental thereto Office premises No. 06 admeasuring approx. 300 square feet carpet area equivalent to 33.50 square meters (built up) area on the 1st floor of the building known as 'ENGINEERS PREMISES' situate at Apollo street no. 93-95, Mumbai Samachar Marg, Fort, Mumbai 400 001 and in the registration sub-district of Mumbai bearing Old Survey No. 1418 and the New Survey No. 1/9951 bearing C.S.No. 58 of Fort Division and assessed by the Assessor and Collector of Municipal rates and taxes under 'A' Ward No. A-1003.

Dated this 1st day of October, 2022

KARTIKEYA DESAI
Kartikya and Associates
Advocates and Solicitors, High Court
105 Arcadia, 195 NCPA Marg,
Nariman Point, Mumbai - 400 021

APPENDIX IV
(See rule 8 (1))
POSSESSION NOTICE
(for immovable property)

Whereas, The undersigned being the Authorized Officer of the INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PL136029) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 28.10.2021 calling upon the Borrowers PRAHLAD BHAGIRATH, AKSHAY JANGID AND SANTOSH P JANGID to repay the amount mentioned in the Notice being Rs.35,84,492.53 (Rupees Thirty Five Lakh(s) Eighty Four Thousand Four Hundred Ninety Two And Paise Fifty Three Only) against Loan Account No. HHLVSH00349349 as on 21.10.2021 and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 28.09.2022.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the INDIABULLS HOUSING FINANCE LIMITED for an amount of Rs.35,84,492.53 (Rupees Thirty Five Lakh(s) Eighty Four Thousand Four Hundred Ninety Two And Paise Fifty Three Only) as on 21.10.2021 and interest thereon.

The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
FLAT NO. 1901, 19TH FLOOR, A WING, ATLANTA ENCLAVE, PHASE-I, THANE-400612, MAHARASHTRA.

Date : 28.09.2022
Place: THANE

Sd/-
Authorized Officer
INDIABULLS HOUSING FINANCE LIMITED

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF S K S TEXTILES

